

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**BENGALURU BENCH, BENGALURU**  
*[Through Physical hearing/VC Mode (Hybrid)]*

**ITEM No.66**  
**C.A.No.34/2024**  
**C.P.No.29/BB/2024**

**IN THE MATTER OF:**

Mr. Venkatesh Lakshminarayan Bharath Raj ... Petitioner  
Vs.  
M/s. Nava-Nirman-VLN Prabhuddhalya  
& Ayurdham Pvt. Ltd. ... Respondent

**Order under Section 213 of Companies Act, 2013**

**Order delivered on: 30.04.2024**

**CORAM:**

**SH. K. BISWAL**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. MANOJ KUMAR DUBEY**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner : Shri Naman G. Josh, PCS  
For the Respondent Nos. 1 to 4 : Shri Vinod K  
For the Respondent No.5 : Shri Saji P. John

**ORDER**

**C.P.No.29/BB/2024:**

1. In compliance to order dated 22.03.2024, Ld. Counsel for the Respondent Nos.1 to 4 has filed objections vide Dy.No.2213 dated 10.04.2024. The same is taken on record.
2. List the **C.P.** along with **C.A** on **25.07.2024**.

-Sd-  
**MANOJ KUMAR DUBEY**  
**MEMBER (TECHNICAL)**

Bhavya

-Sd-  
**K. BISWAL**  
**MEMBER (JUDICIAL)**